

(4) M/s. Modipon Ltd., wherein it was stated that the operation of the agreement results in restrictive trade practices within the meaning of section 2 (0) of the M.R.T.P. Act, 1969. The Commission has also observed that several clauses of the said agreement fall within the category of restrictive trade practices under section 33(1) of the Act.

The preliminary issues having been settled the Commission has decided to proceed to final hearings, *inter alia*, for determination whether the restrictive trade practices found are prejudicial to public interest and as to what orders under section 37(1) will be appropriate? The matter is still under consideration of the Commission.

(b) Does not arise.

Korba and Paradeep Projects

35. SHRIMATI MAIMOONA SULTAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the Fertilizer Corporation of India have put off the work on the coalbased Korba Fertilizer Plant and the Paradeep Projects;

(b) if so, the reasons therefor and the steps taken for resumption of the work and for expeditious completion of these projects; and

(c) whether any world bank credits have been secured or are available for these projects; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH) : (a) No, Sir.

(b) Does not arise.

(c) These projects have not been posed up to the World Bank for assistance.

Wagon Industry

36. SHRIMATI MAIMOONA SULTAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that in order to allay the fears of recession the Railway Ministry have decided to place fresh orders >

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for another 14,000 wagons of all types to keep the capacity of wagon industry fully booked for another 3 years; and

(b) if so, the break-up of the orders already pending with each large wagon building company and the extent of fresh orders to be placed with each of them?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) : (a) Ministry of Railways are not aware of any recession in the Wagon Industry on account of inadequacy of wagon orders. Wagon Industry have already adequate orders which are sufficient to keep their capacity engaged for about three years on the basis of their performance in the recent past. However, orders have already been placed for 625 wagons against 1974-75 Rolling Stock Programme; tenders are under finalisation for 1,750 wagons and further tenders have been invited for procurement of 11,711 wagons in terms of four wheelers.

(b) The wagon orders outstanding with the Wagon Builders as on 1-10-1974 are given below.

Name of the Firm	No. of wagons outstanding in terms of four wheelers
1	2
1. M/s Arthur Butler & Co. (MOZ) Ltd. Mozaffarpore, Bihar.	708
2. M/s. Bridge & Roof Co. (India) Ltd. Calcutta .	1362
3. M/s. Britannia Engineering Co. Ltd. Mokameh, Bihar .	1197.5
4. M/s. Braithwaite & Co. Ltd., Calcutta	4537
5. M/s. Burn & Co. Ltd., Howrah	3125
6. M/s. Central India Machinery Mfg. Co. Ltd., Bharatpur	4158
7. M/s. Hindustan General Industries Ltd., Nangloi, Delhi	600

1	2
8. M/s. Indian Standard Wagon Co. Ltd., Howrah	2794
9. M/s. Jessops & Co. Ltd., Calcutta	1039
10. M/s. K.T. Steel Industries /Pvt) Ltd., Bombay	537.5
11. M/s. Modern Industries, Sahibabad, Ghaziabad	1076
12. M/s. Southern Structurals Ltd., Madras	2405
13. M/s. Texmaco Ltd., Calcutta	5695.5
TOTAL :	29234.5

Extent to which fresh orders will be placed on each of the Wagon Builders against 1974-75 Rolling Stock Programme will be known only after finalisation of the tenders which are due opening on 16-12-1974.

Meeting of Political Parties for Electoral Laws

37. SHRI A. G. KULKARNI : SHRI KALI MUKHERJEE : SHRI KRISHAN KANT : SHRI GURMUKH SINGH MUSAFIR : SHRI J. S. TILAK :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to call a meeting of all political parties to consider changes in electoral laws;

(b) if so, when the meeting is likely to be held; and

(c) what will be the agenda of the proposed meeting?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SARAJINI MAHISHI) : (a) to (c) Yes, Sir. Government are thinking of holding a meeting with the leaders of major political parties to discuss electoral reforms, including measures to cut down election expenses. No date has yet been fixed.

भटिडा और पानीपत में उर्वरक कारखानों की स्थापना

38. श्री प्रकाशवीर शास्त्री : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि निकट भविष्य में जापान के सहयोग से भटिडा और पानीपत में दो नये उर्वरक कारखानों की स्थापना की जाने वाली है;

(ख) ये कारखाने कब से अपना उत्पादन प्रारम्भ कर देंगे;

(ग) क्या यह भी सच है कि इन कारखानों को ईंधन और तेल की सप्लाई मथुरा तेल शोधक कारखाने से की जायेगी; और

(घ) यदि हाँ, तो इस समय मथुरा स्थित तेल शोधक कारखाने का निर्माण कार्य स्थगित करने के क्या कारण हैं ?

t [Setting up Fertilizer Factories in Bhatinda and Panipat

38. SHRI PRAKASH VIR SHASTRI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that two new fertilizer factories are going to be set up in Bhatinda and Panipat in collaboration with Japan in the near future;

(b) when, these two factories will start their production;

(c) whether it is also a fact that fuel and oil to these factories will be supplied from the Mathura refinery; and

(d) the reasons for postponing the construction work of refinery at Mathura?]

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री कै० शार० मणेश) : (क) और (ख) उत्तर पश्चिम क्षेत्र में स्थापित की जाने वाली तीन उर्वरक परियोजनाओं की विदेशी मुद्रा लागत को पूरा करने के लिये जापान द्वारा 32.9 बिलियन येन की ऋण सहायता दी गई है। इसमें से लगभग

† [] English Translation.